Sub: - Regarding quotations for hiring of one vehicle for the office of Registrar of Companies Rajasthan, Jaipur.

Sealed quotations are invited from interested parties for providing one vehicle on monthly hire basis for the office of Registrar of Companies Rajasthan at Jaipur located at "Corporate Bhawan", Plot No 6/7, Residency Area, Civil Lines, Jaipur-302001. The quotations are to be submitted at the above mentioned address on or before 27/09/2019. *The quotations should indicate clearly the all-inclusive monthly rates quoted by the respective interested parties.* The period of contract will be for the period 01/10/2019 to 30/09/2020. The terms and conditions of the contract will be as under:-

1. The vehicle should be having valid registration with the competent authority. The vehicle provided must be in good condition and should be kept neat and clean and in perfect running condition at all times.

2. The vehicle deployed should be third-party insured and shall have all requisite licenses/permits of the authorities concerned.

3. Dedicated vehicles and drivers should be provided by the supplier and changes in the vehicle and driver should be made only by mutual consent. Replacement of vehicle/driver should be provided in the event of a breakdown of vehicle/non-availability of driver. The drivers should be having minimum experience of three years and their antecedents should be verified by police authorities.

4. The drivers provided should be well trained with valid driving license, uniform, mobile phones and abide by traffic rules and other regulations. They should extend due courtesy and regard to the officers/officials at all times.
5. The vehicle is required on all working days i.e. from 9 A.M to 7 P.M i.e. for 10 hours daily, and also on Saturday, Sundays and other holidays on demand as per the requirement. Saturday, Sundays and other Gazetted holidays will be covered in the definition of the month.

6. In case the vehicle does not report on time/does not report at all, the office would have a right to hire a vehicle from the market and the additional cost incurred by the office will be borne by the supplier. In case neither a substitute vehicle is provided nor a vehicle is hired by the Department, proportionate contract charges are liable to be deducted from the contract charges payable.

7. A log book specifying daily reporting and relieving time as well as daily opening and closing meter reading shall be maintained for each vehicle. The supplier will provide the log book and a summary of log book along with remarks, if any, of the officer to whom the vehicle has been assigned with the bill on monthly basis.

8. All the expenses on fuel, salary of driver and all other expenses relating to the vehicle should solely and wholly be on account of the supplier and this office will not bear any liability apart from the monthly hiring charges.

9. The charges for parking fees, if any, should be paid by the owner/driver first up and the same may be claimed separately at the end of every month along with monthly bill by submitting the parking receipts/bills in original for reimbursement.

10. Payment of minimum charges agreed upon shall be made every month, provided that if the contract does not commence/end in the beginning/end of a month payment of minimum charges will be made on proportionate basis.
11. The vehicle shall be deemed to be at the disposal of Office of Registrar of Companies Rajasthan at Jaipur, Ministry of Corporate Affairs and the billing for kilometers and hours shall be made from the reporting place to the relieving place. In case of relieving place not being the ordinary place of reporting, the ordinary place of reporting shall be deemed to be relieving place.

12. The vehicle shall be also engaged for travelling outside the Jaipur city to other states and cities. Kilometer exceeding 2500 Km. shall be compensated @ 9 Rs. Per Kilometer.

12. The supplier indemnifies for loss/damage of property or life of passenger or third party because of negligence of driver or poor maintenance of vehicle or due to an accident.

13. The supplier and driver shall be bound to carry out the instructions of the Department as well as of the officers assigned to each vehicle.

14. The vehicle shall bear the mark "ON DUTY WITH REGISTRAR OF COMPANIES RAJASTHAN".

15. The supplier should be registered with the authority concerned of State or Central Government and should fulfill the conditions prescribed under Motor Vehicles Act, 1988.

16. The contract can be revoked by this office on one month's notice without assigning any reason.

17. The contract will be effective upto 30/09/2020 unless terminated earlier as per Clause No. 16, with the option of extending for a further period at the discretion of the Registrar of Companies Rajasthan - cum - Official Liquidator, High Court of Rajasthan at Jaipur.

(U.S. Patole)
Registrar of Companies
Cum Official Liquidator
Rajasthan Jaipur